

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5659
ANSWERED ON:03.05.2005
OPENING OF SHOPS IN HOUSES
Badiga Shri Ramakrishna;Ponnuswamy Shri E.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Residents Welfare Associations are fighting for lost space and sought the help of MCD to foil a move to open shops in some houses as reported in the Hindustan Times dated March 21, 2005;
- (b) if so, the remedial action taken by the Government and MCD thereon;
- (c) the steps being taken to check massive commercialisation of Green Park, Greater Kailash Part-I, Panchsheel Park and other adjoining residential colonies; and
- (d) the steps initiated to clear the footpaths encroached in the form of Taxi-stands/Telephone booths/dustbin and other hawkers?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

- (a)&(b): The Municipal Corporation of Delhi (MCD) has reported that Residents Welfare Association (RWA) in Green Park Extension has reported about commercialisation of residential properties in six cases. MCD has also reported that prosecution has been launched under the provisions of the DMC Act in two cases. In the remaining four cases, commercial use was not found by MCD.
- (c): MCD has reported that action for prosecution is taken to check commercialisation of residential properties in Green Park, Greater Kailash Part-I, Panchsheel Park and adjoining residential colonies as and when violation is detected.
- (d): MCD has reported that regular raids are conducted to remove encroachments from the footpaths. However, there are authorized Taxi-stands and telephone booths, etc while dustbins are constructed as per local requirements. Delhi Police has also reported that police assistance is provided to the civic/land owning agency when required for maintaining law and order during removal of encroachments.